



**INDIAN LAW REPORTS
KERALA SERIES**

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Co-operative Societies Employees Self Financing Pension Scheme, 1994 (Kerala)—Paragraph 19(1)(a)—*The length of service which the pensioner had commencing from the date of joining the Contributory Provident Fund alone can be treated as service qualifying for pension as per the stipulations contained in clause (1)(a) of paragraph 19 of the Pension Scheme—The third proviso to clause (1)(a) of paragraph 19 of the Pension Scheme applies only to those employees who were probationers at the time when the Pension Scheme was implemented and on whose behalf the Contributory Provident Fund contribution had not been remitted at the time of implementation of the scheme.*
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Family Courts Act, 1984 (Central Act 66 of 1984)—Section 7(1)— Explanation (d)—*Wife standing surety for loan taken by husband’s*

brother—On default by the original debtor the amount recovered from the surety—Surety filing suit before Family Court for realization of the amount from husband's brother—As the wife had stood surety for husband's brother due to the compulsion of her husband, the amount due from husband's brother arose "in circumstances arising out of a marital relationship" and is a dispute falling under explanation (d) of Section 7(1) of the Act.

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Industrial Disputes Act, 1947 (Central Act 14 of 1947)—Section 11A—
Punishment of compulsory retirement imposed on a worker for the proven misconduct of using abusive language against a lady co-worker, cannot be termed as shockingly disproportionate—Misplaced sympathy is an evil.

Regional Manager, Syndicate Bank v. General Secretary, Syndicate

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Motor Vehicles Act, 1988 (Central Act 59 of 1988)—Section 163A—
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